

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, 24rd of September, 2021

S.O. 329 -- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction as may be assigned to them by District Magistrate Kulgam.

S.No	Name of the Officer S/Shri
1.	Hyder Hussain Bhat
2.	Mohd. Waseem Allie
3.	Anwar-UI-Haq
4.	Rashid -UI-Haq
5.	Aijaz Ahmad Bhat
6.	Shabir Ahmad Ganie

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :-24 -09- 2021

No. LAW-Powr/11/2021-10
Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. Deputy Magistrate Kulgam. This is with reference to his letter No. DMK/PA/2021-22/2610-13 Dated: -04 -09-2021
5. General Manager, Government Press, Jammu/ Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government